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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

Original Application No. 186 of 2005

Jodhpur: This the 16th day of November, 2006.

**HON'LBE MR. J.K. KAUSHIK, JUDICIAL MEMBER
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER**

**Smt. Geri Widow of late Shri Bhanwara S/o Zona Kantewaqla C/o
Derawar Singh Railway Hospital, Banmer, aged 65 years.**

.....Applicant.

By Mr. S.K. Vyas, counsel for the applicant.

Versus

1. General Manager, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Jodhpur.
3. Chairman, Railway Board, Rail Bhawan, Rafi Marg, New Delhi.

.....Respondents.

By Mr. Salil Trivedi, counsel for the respondents.

ORDER

[PER J.K. KAUSHIK, JUDICIAL MEMBER]

At the very out set, the learned counsel for the respondents has produced a copy of Railway Board's order dated 15th November 2006 wherein, the applicant has been ordered to be granted family pension w.e.f. 9.9.1965 along with due arrears with a further direction of adjustment of the amounts paid to her as ex gratia benefits and has submitted that this O.A. has rendered infructuous since the due reliefs have already been granted. The learned counsel for the applicant submits that he has no doubt that the main relief has been granted to the applicant by the order but there are certain

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ancillary reliefs as mentioned in Annex. A/3 which have not been extended to the applicant. He has submitted that for such relief, the applicant may be permitted to file a fresh O.A. The learned counsel for the respondents submits that as per his information, there is hardly any other claim left out after the issuance of the ibid law.

2. We have taken into account the aforesaid development and are of the considered opinion that substantial relief has already been granted to the applicant and the O.A. as such, has rendered infructuous. The same stands disposed of accordingly with no order as to costs. However, a liberty is given to the applicant to file a fresh application in case any ancillary benefit is left out and the applicant is so felt advised. No costs.

R Bhandari
(R R BHANDARI)

ADMINISTRATIVE MEMBER

J K Kaushik
(J K KAUSHIK)

JUDICIAL MEMBER

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